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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2827/2001

This the 22nd day of April, 2003

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HON'BLE SH. KULDIP SINGH, MEMBER (J)

Shri Janardan Swaroop
S/o Sh. Bhagwat Swaroop
Part time casual labour (Farrash)
Railway Mail Service
Mathura Junction, Mathura.

...Applicant

(By Advocate: Sh. D.P.Sharma)

Versus

1. Union of India
through Secretary
Ministry of Communication
Dept. of Posts, New Delhi.
2. The Superintendent
RMS 'X' Division
Jhansi.
3. The Sub Record Officer
Railway Mail Service
Mathura Junction - Mathura.

...Respondents

(By Advocate: Sh. S.M.Arif)

ORDER (ORAL)

Heard.

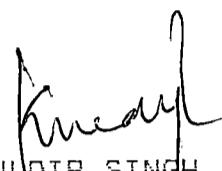
2. Applicant has filed this OA seeking regularisation. Facts in brief are that applicant is working as part time Waterman w.e.f. 8.7.91. Though his case was earlier considered for regularisation as per directions given in earlier OA filed by the applicant but applicant could not be regularised. Applicant was not allowed to appear in the examination since he was overage. However, counsel for applicant submits that there is also a non-test category introduced as per the revised rules and he is eligible to be considered as per the revised rules. Revised Rules are annexed at Annexure-1 of the rejoinder. The applicant admits that his case be considered as per revised rules.

JW

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(P)

3. Keeping in view the same, I think this OA can be disposed of at this stage itself with direction to the respondents that OA filed by the applicant be treated as representation and the same be considered as per revised rules if he is eligible to be considered for regularisation. Representation be disposed of within 3 months from the date of receipt of a copy of this order by passing a reasoned and speaking order.


(KULDIP SINGH)
Member (J)

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